

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Original Application No. 577 of 2001

Allahabad this the 14th day of May, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

Abdul Hai Azmi, aged about 52 years, Son of Late H.A. Hameed, resident of Baz Bahadur near Avom Nursery School, Azamgarh.

Applicant

By Advocate Shri A.K. Mishra

Versus

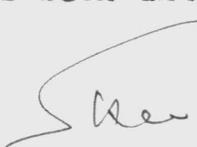
1. Union of India through Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area Shaheed Jeet Singh Marg, New Delhi-110016. Education Officer
2. The Commissioner Kendriya Vidyalaya Sangathan 18, Industrial Area Shaheed Jeet Singh Marg, New Delhi.
3. Dy. Commissioner, Kendriya Vidyalaya Sangathan 18, Industrial Area Shaheed Jeet Singh Marg, New Delhi.
4. Principal, Kendriya Vidyalaya, Hirapatti, Azamgarh.

By Advocate Shri Vinod Swaroop

O_R_D_E_R (Oral)

By Hon'ble Mr.S.K.I. Naqvi, Member (J)

The applicant-Abdul Hai Azmi has been transferred from Azamgarh to Lumding, Assam as Primary Teacher, copy of transfer order dated 02.1.2001 has been annexed as annexure-I to the O.A.



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2. The applicant has a grievance that he has already served in Assam for more than five years and being again transferred to that troubled area. Moreover, he has already got his school going sons admitted at Azamgarh and Lucknow. He preferred a representation against this transfer order, but the same was not allowed. Then he moved another representation for modification of this order, copy of which has been annexed as annexure-VIII to the O.A., which is pending orders. Learned counsel for the applicant mentions that keeping in view the circumstances of the applicant, the authorities under whom applicant is working, ^{have} ~~has~~ recommended his case and he is having good hope to have some order to his relief.

3. Shri Lal Mani Singh brief holder to Shri Vinod Swaroop, learned counsel appearing for the respondents has strongly opposed this prayer.

4. In view of the facts and circumstances of the matter and the recommendation of the Principal, Kendriya Vidyalaya, Azamgarh, copy of which has been annexed as annexure IX to the O.A., it is found in the fitness of circumstances to direct the respondent no.2 to decide the pending representation of the applicant(annexure-VIII) expeditiously and till the decision is taken, the order in respect of

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transfer of the applicant shall remain in
abeyance. The O.A. is decided accordingly
at admission stage. No cost.

S. C. M. M.

Member (J)

| M.M. |